IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 116
(IB)-1401(ND)/2019

IN THE MATTER OF:

M/s. American Express Banking Corp .... Applicant/petitioner
Vs.
M/s. Intex Technologies (India) Ltd. .... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 02.07.2019

Coram:
CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

PRESENT:-
For the petitioner: Ms. Misha, Mr. Siddhant Kant, Ms. Charu Bansal, Advs.
For the Respondent(s): -

ORDER

Learned counsel for the respondent states that reply shall be filed within ten days with a copy in advance to the counsel for the petitioner along with the vakalatnama and board resolution of the respondent company authorising her to appear.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 24.07.2019.

Sd/-
(M.M.KUMAR)
PRESIDENT

Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

02.07.2019
Aarti Makker